

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UN-STARRED QUESTION NO. 148**

**ANSWERED ON MONDAY, JULY 19, 2021/ ASHADHA 28, 1943 (SAKA)**

**INDEPENDENT DIRECTORS**

**QUESTION**

**148. SHRI SUNIL KUMAR SINGH:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

**(a) whether it is a fact that there is a decline in appointment of Independent Directors since 2018 and if so, the details thereof and the reason therefor during each of the last three years; and**

**(b) whether it is a fact the decline in appointment of independent Directors is mainly due to non-appointment in Public Sector Undertakings (PSUs) and if so, the details of the PSUs along with the corrective steps taken or to be taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE  
(INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF  
STATE FOR CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) and (b): Appointment of Independent Directors is a continuous process. Whenever, the posts of the Independent Directors fall vacant the respective companies are required to comply with the provisions of Companies Act, 2013. The details of Independent Directors are tabulated as below:**

<b>Financial Year</b>	<b>Number of Independent Directors appointed</b>
<b>2018-2019</b>	<b>30,046</b>
<b>2019-2020</b>	<b>29,140</b>
<b>2020-2021</b>	<b>21,084</b>

**As per section 149(10) of the Companies Act 2013, an independent director shall hold office for a term up to five consecutive years on the Board of a company.**

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